

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8958-8959/2011

(Arising out of impugned final judgment and order dated 30/07/2010 in FAO No. 38/2010 and CM No. 691/2010 passed by the High Court of Delhi at New Delhi)

RAKESH BALA ANEJA & ORS.

Petitioner(s)

VERSUS

SMT.SUSHILA BAJAJ

Respondent(s)

(with office report)

WITH

SLP(C) No. 8599/2011

(With appln.(s) for permission to file additional documents, permission to file additional documents, Interim Relief and Office Report)

Date : 25/10/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Ms. Charu Mathur, Adv. (NP)

For Respondent(s) Ms. Anushree Menon, Adv.
Mr. Vikas Mehta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter circulated by the counsel
for the petitioners.

List these matters after one week.

(Neetu Khajuria)
Court Master

(Asha Soni)
Court Master